

for entire rural population. Provision of sanitation facilities for Schedule Tribes is an integral part of NBA. Adequate priority is given for construction of Individual household latrines for STs.

(c) Ministry of Health and Family Welfare has constituted an Expert Committee on Tribal health to provide recommendations as per the Terms of Reference (ToR) to better address health care challenges of ST population particularly those residing in the Tribal Districts/Tribal Development Blocks. Joint Secretary, Ministry of Tribal Affairs is one of the members of the Committee.

Allocation of resources under TSP

2932. DR. BHALCHANDRA MUNGEKAR : Will the Minister of TRIBAL AFFAIRS be pleased to state :

- (a) the steps the Ministry has taken to ensure that the allocated resources were actually spent under the TSP by all Central Ministries during the last 3 years;
- (b) the difficulties in spending the allocated resources; and
- (c) the action plan of the Ministry in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRIMATI RANEE NARAH) : (a) and (b) The Ministry of Tribal Affairs, through its Coordination Committee, constituted in April, 2011, for monitoring, planning and progress of the schemes/programmes being implemented for overall development of Scheduled Tribes, advises key Central Ministries/Departments on tribal issues where their respective TSP resources could be used to address the issues. As the nodal Ministry for overall policy, planning and coordination of programmes of development for the Scheduled Tribes, the Ministry of Tribal Affairs also pursues with Central Ministries/Departments for the proper use of TSP resources for the purpose for which they are meant. Each Central Ministry/Department is, however, responsible for the policy, planning, monitoring and coordination of its own sectoral programmes and schemes for the development of Scheduled Tribes.

Guidelines on formulation, implementation and monitoring of Tribal Sub Plan were issued by the Planning Commission to Central Ministries/Departments in 2006.

From the year 2011-12 onwards, the Planning Commission has made a classification of 28 Central Ministries/Departments with varying degree of obligation for the purpose of earmarking of funds from their Plan outlay under TSP. The Controller General of Accounts has issued instructions for opening of Minor Head 796-Scheduled Tribes Sub-Plan under functional major head/sub major head. The Ministry of Finance also directed all Ministries/Departments to ensure that the provisions are accurately reflected in the concerned Minor Head. The provisions made under these Minor Heads will not be allowed to be re-appropriated except to the same Minor Heads in other schemes under Tribal Sub Plan.

As per the TSP guidelines, the Planning Commission is required to monitor the progress of TSP at the time of the half-yearly and annual performance reviews of the Ministry/Department. As per information received from the Planning Commission, it has not come across any intimation from Ministries for difficulties faced as such.

(c) Through its Coordination Committee, Ministry of Tribal Affairs continues to take up advocacy for effective implementation of TSP with key Central Ministries. Further, the Ministry of Tribal Affairs is a member of the Inter-Ministerial Committee constituted by the Planning Commission to, *inter-alia*, review and revise guidelines for effective implementation of TSP in the Twelfth Five Year Plan.

Proposal to include some castes in the list of STs in Andhra Pradesh

2933. SHRI C.M. RAMESH : Will the Minister of TRIBAL AFFAIRS be pleased to state :

(a) whether Government is in receipt of any proposal from Andhra Pradesh Government regarding inclusion of some castes in the list of STs, if so, the details thereof; and

(b) the action taken by Government to include such castes in the list of STs?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRIMATI RANEE NARAH) : (a) The proposals for the inclusion of "Mandula" and "Konda Kummari" communities in the list of Scheduled Tribes have been received from the Government of Andhra Pradesh.